

In the National Company Law Tribunal, Jaipur

CP No. 52 (ND) 2014
TA No. 18/2018

UNDER SECTION 397/398 OF IBC

In the matter of:

Shiv Pratap Gujar & Anr.

..... Applicant/Petitioners

VS.

Shree Govind Town Planners Pvt. Ltd. & Ors. Respondent

Order delivered on 06.09.2018

Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s)

: Sushil Daga, Anurag Kalavatiya, Adv.

For Respondent(s)

: Anurag Upadhyaya, Adv.

ORDER

Representation is made on behalf of the petitioner ^{by} Mr. Sushil Daga, Advocate that instructions has been ^{received} from the petitioner in relation to his appearance before this Tribunal and for filing the Vakalatnama for the petitioner. Mr. Anurag, Respondent No.3 is personally present and represent that in relation to another matter the same is pending before the New Delhi Bench of NCLT and a representation has been made by the petitioner herein that it is in the process of filing an application before the Hon'ble Principal Bench seeking for the transfer of both the petitions to the same Bench. It is also represented by Respondent No.3





that pleadings in this matter is complete and that the respondents are in the process of engaging a counsel to appear before this Bench for continuation of the proceedings and that in relation to the same time may be granted. Taking into consideration all these representations the matter is posted on 11.10.2018.

SD

(R. Varadharajan)
Member (Judicial)